

Rep. by Act 38 of 1972, S. 2 of Sch. I

THE FOOD CORPORATIONS (AMENDMENT) ACT, 1972

No. 67 OF 1972

[15th December, 1972]

An Act further to amend the Food Corporations Act, 1964.

Enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Food Corporations (Amendment) Act, 1972. Short title.
2. In section 1 of the Food Corporations Act, 1964 (hereinafter referred to as the principal Act), in sub-section (2), the words "except the State of Jammu and Kashmir" shall be omitted. Amendment of section 1.
3. In section 2 of the principal Act, after clause (b), the following clause shall be inserted, namely:— Amendment of section 2.

“(bb) “foodstuffs” includes edible oilseeds and oils;”
4. In section 4 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:— Amendment of section 4.

“(2) The Corporation may establish offices or agencies at other places in or outside India:

Provided that no such office or agency shall be established at any place outside India without the previous approval of the Central Government.”
5. In section 27 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:— Amendment of section 27.

“(3) A Food Corporation may, for the purpose of carrying out its functions under this Act, also borrow money from the Central Government, and that Government may, after due appropriation made by Parliament by law in this behalf, pay to the Food Corporation such sums of money by way of loan on such terms and conditions as that Government may determine.”

Amend-
ment of
section 34.

6. In section 34 of the principal Act, for sub-section (5), the following sub-sections shall be substituted, namely:—

“(5) The Comptroller and Auditor-General of India shall have power—

(a) to direct the manner in which the accounts of a Food Corporation shall be audited by the auditors appointed under sub-section (3) and to give such auditors instructions in regard to any matter relating to the performance of their functions as such;

(b) to conduct a supplementary or test audit of the accounts of a Food Corporation by such person or persons as he may authorise in this behalf; and for the purpose of such audit, to require information or additional information to be furnished to any person or persons so authorised, on such matters, by such person or persons, and in such form, as the Comptroller and Auditor-General may, by general or special order, direct.

(6) The auditors shall send a copy of their report together with an audited copy of the accounts—

(a) to the Food Corporation concerned;

(b) where the accounts relate to a State Food Corporation, also to the Food Corporation of India;

(c) to the Central Government; and

(d) to the Comptroller and Auditor-General of India who shall have the right to comment upon, or supplement the audit report in such manner as he may think fit.

(7) Any comments upon, or supplement to, the Audit report, made by the Comptroller and Auditor-General of India under clause (d) of sub-section (6) shall be placed by the Food Corporation concerned before the Central Government, and where the accounts relate to a State Food Corporation, also before the Food Corporation of India.”

Amend-
ment of
section 35.

7. In section 35 of the principal Act, in sub-section (2), after the words and figures “received under section 34”, the words “together with any comments thereon or supplement thereto by the Comptroller and Auditor-General of India” shall be inserted.